

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Dr. Pramod Deo, Chairperson**

**Shri S. Jayaraman, Member**

**Shri V.S. Verma, Member**

**Shri M. Deena Dayalan, Member**

**Date of Order: 18.3.2013**

**Docket No. 3/TT/2013**  
**Petition No. 49/TT/2013**

**IN THE MATTER OF**

Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for transmission tariff for Installation of 400/220 kV, 1\*315 MVAR auto transformer at 400/220 kV sub-station at Vapi (ant. date of commercial operation: 1.2.2013) under Western Region from date of commercial operation to 31.3.2014.

**Docket No. 26/TT/2013**  
**Petition No. 51/TT/2013**

**IN THE MATTER OF**

Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission Tariff for (i) 765/400 kV 3\*500 MVA ICT-II alongwith associated bays of 765 kV & 400 kV at Gwalior S/S (ant. date of commercial operation 1.2.2013) (ii) Upgradation of existing Gwalior-Agra Ckt 2 TL at 765 kV level along with associated bays at Agra S/S and Gwalior S/S (ant. date of commercial operation: 1.2.2013) (iii) 765/400 kV, 4\*500 MVA ICT-I alongwith associated bays of 765 kV and 400 kV at Gwalior S/S (ant. date of commercial operation: 1.3.2013) (iv) 765/400 kV, 3\*333 MVA ICT-II along with associated bays of 765 kV & 400 kV at Bina S/S (ant. date of commercial operation: 1.3.2013) (v) Upgradation of existing Bina-Gwalior Ckt I TL at 765 kV level along with associated bays at Bina S/S & Gwalior S/S (ant. date of commercial operation: 1.3.2013) (vi) Upgradation of existing Gwalior-Agra Ckt I TL at 765 kV level long with associated bays at Agra S/S & Gwalior S/S (ant. date of commercial operation: 1.3.2013) under Sasan UMPP TS in Western Region for tariff block 2009-14 period.

## AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon

....Petitioner

**Vs**

1. Madhya Pradesh Power Trading Company Ltd., Jabalpur
2. Maharashtra State Electricity Distribution Co. Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Vadodara
4. Electricity Department, Govt. of Goa, Panaji
5. Electricity Department, Admn. of Daman & Diu, Daman
6. Electricity Department, Admn. of Dadra & Nagar Haveli, Silvassa
7. Chhattisgarh State Electricity Board, Chhattisgarh
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd., Indore.
9. Costal Gujarat Power Ltd., Mumbai
10. Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur
11. Punjab state Power Corporation Ltd., Patiala
12. Haryana power Purchase Centre, Panchkula

.....Respondents

### ORDER

In these petitions the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval of transmission tariff in respect of various transmission system in Western Region for tariff block 2009-14 period, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 Tariff Regulations"). Further, the petitioner has requested to approve provisional tariff as per 2009 Tariff Regulations.

2. Regulation 5 of the 2009 Tariff Regulations provides as under:-

**"Application for determination of tariff.** (1) The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.

(2) The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

(3) In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the long-term customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations:

Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the beneficiaries or the transmission customers, as the case may be, within six months with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:

- (i) SBI short-term Prime Lending rate as on 1.4.2009 for the year 2009-10.
- (ii) SBI Base Rate as on 1.7.2010 plus 350 basis points for the year 2010-11.
- (iii) Monthly average SBI Base Rate from 1.7.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.
- (iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.

Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given effect to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations.”

3. As per Regulation 5(4) of the 2009 Tariff Regulations, the Commission may in its discretion grant provisional tariff, if an application has been filed under Regulation 5(1) and (2) of the 2009 Tariff Regulations. Regulation 5(1) of the 2009 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 5(2) of 2009 Tariff Regulations provides that the application shall be made as per Appendix to the 2009 Tariff Regulations.

4. The petitioner has made the application as per the Appendix to the 2009 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. The details of transmission charges claimed by petitioner and provisional tariff awarded by the Commission are given in Annexure I to IV this order.

6. The provisional tariff allowed in this order shall be applicable for the date of commercial operation (DOCO) of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

7. The provisional transmission charges allowed in this order shall be subject to adjustment as per of Regulation 5 (3) of the 2009 Tariff Regulations. The transmission charges approved above shall be applicable from the actual date of commercial operation.

sd/-  
**(M. Deena Dayalan)**  
**Member**

sd/-  
**(V.S. Verma)**  
**Member**

sd/-  
**(S. Jayaraman)**  
**Member**

sd/-  
**(Dr. Pramod Deo)**  
**Chairperson**

**Docket No. 3/TT/2013**  
**Petition No. 49/TT/2013**

Provisional transmission tariff for installation of 400/220 kV, 1\*315 MVA Auto Transformer at 400/220 kV sub-station at Vapi (Ant. DOCO: 1.2.2013) under Western Region from DOCO to 31.3.2014

1. Annual transmission charges claimed by the petitioner:-

Asset	Anticipated/Actual DOCO	(₹ in lakh)	
		2012-13 (pro-rata)	2013-14
400/220kV, 1*315MVA Auto Transformer at 400/220 kV sub-station at Vapi	1.2.2013	53.09	386.72

2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated/Actual DOCO	(₹ in lakh)	
		2012-13 (pro-rata)	2013-14
400/220kV, 1*315MVA Auto Transformer at 400/220 kV sub-station at Vapi	1.2.2013	45.13	328.71

**Docket No. 26/TT/2013**  
**Petition No. 51/TT/2013**

Provisional transmission Tariff for (i) 765/400 kV 3\*500 MVA ICT-II alongwith associated bays of 765 kV & 400 kV at Gwalior S/S (ant. date of commercial operation 1.2.2013) (ii) Upgradation of existing Gwalior-Agra Ckt 2 TL at 765 kV level along with associated bays at Agra S/S and Gwalior S/S (ant. date of commercial operation: 1.2.2013) (iii) 765/400 kV, 4\*500 MVA ICT-I alongwith associated bays of 765 kV and 400 kV at Gwalior S/S (ant. date of commercial operation: 1.3.2013) (iv) 765/400 kV, 3\*333 MVA ICT-II along with associated bays of 765 kV & 400 kV at Bina S/S (ant. date of commercial operation: 1.3.2013) (v) Upgradation of existing Bina-Gwalior Ckt I TL at 765 kV level along with associated bays at Bina S/S & Gwalior S/S (ant. date of commercial operation: 1.3.2013) (vi) Upgradation of existing Gwalior-Agra Ckt I TL at 765 kV level long with associated bays at Agra S/S & Gwalior S/S (ant. date of commercial operation: 1.3.2013) under Sasan UMPP TS in Western Region for tariff block 2009-14 period.

1. Annual transmission charges claimed by the petitioner

Asset	Anticipated/ Actual DOCO	(₹ in lakh)	
		2012-13 (pro-rata)	2013-14
<b>Asset I</b> 765/400 kV, 3*500 MVA ICT-II along with associated bays of 765 kV & 400 kV at Gwalior SS	1.2.2013	192.62	1279.28
<b>Asset II</b> Upgradation of existing Gwalior-Agra Ckt 2 TL at 765 kV level along with associated bays at Agra SS & Gwalior SS	1.2.2013	121.35	783.36
<b>Asset III</b> 765/400 kV, 4*500 MVA ICT-I along with associated bays of 765 kV & 400 kV at Gwalior SS	1.3.2013	118.72	1580.68
<b>Asset IV</b> 765/400 kV, 3*333 MVA ICT-II alongwith associated bays of 765 kV & 400 kV at Bina SS -	1.3.2013	73.42	1012.81
<b>Asset V</b> Upgradation of existing Bina-Gwalior Ckt 1 TL at 765 kV level along with associated bays at Bina S/S & Gwalior S/S	1.3.2013	89.93	1229.10
<b>Asset VI</b> Upgradation of existing Gwalior-Agra Ckt 1 TL at 765 kV level along with associated bays at Agra S/S & Gwalior S/S	1.3.2013	57.25	724.19

2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated/ Actual DOCO	(₹ in lakh)	
		2012-13 (pro-rata)	2013-14
<b>Asset I</b> 765/400 kV, 3*500 MVA ICT-II along with associated bays of 765 kV & 400 kV at Gwalior SS-	1.2.2013	163.73	1087.39
<b>Asset II</b> Upgradation of existing Gwalior-Agra Ckt 2 TL at 765 kV level along with associated bays at Agra SS & Gwalior SS –	1.2.2013	103.15	665.86
<b>Asset III</b> 765/400 kV, 4*500 MVA ICT-I along with associated bays of 765 kV & 400 kV at Gwalior SS-	1.3.2013	100.91	1343.58
<b>Asset IV</b> 765/400 kV, 3*333 MVA ICT-II along with associated bays of 765 kV & 400 kV at Bina SS -	1.3.2013	62.41	860.89
<b>Asset V</b> Upgradation of existing Bina-Gwalior Ckt 1 TL at 765 kV level along with associated bays at Bina SS & Gwalior SS –	1.3.2013	76.44	1044.74
<b>Asset VI</b> Upgradation of existing Gwalior-Agra Ckt 1 TL at 765 kV level along with associated bays at Agra SS & Gwalior SS	1.3.2013	48.66	615.56